

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.77381 of 2018 (COD)
(On behalf of Respondent)

Service Tax Appeal No.77918 of 2018

And

Service Tax Cross Objection No.77380 of 2018

(Arising out of Order-in-Appeal No.10/SLG-T/2018-19 dated 24.04.2018 passed by Commissioner, Siliguri Appeal Commissionerate, Siliguri.)

Mrinal Kanti Burman

(Road No.5, 153, Saktigarh Colony, Siliguri Bazar, Siliguri-734005.)

...Appellant

VERSUS

Commissioner of CGST & CX, Siliguri Commissionerate

.....Respondent

(C.R. Building, Hakimpara, Haren Mukherjee Road, Siliguri-734001, West Bengal.)

APPEARANCE

Shri Amit Agarwal, Chartered Accountant for the Appellant (s)

Shri A.K.Singh, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75113-75114/2022

FINAL ORDER NO. 75238/2022

DATE OF HEARING : 28 April 2022

DATE OF DECISION : 28 April 2022

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Respondent, seeking condonation of delay in filing the Cross Objection before the Tribunal.

2. In view of the reasons, as mentioned in the said Miscellaneous Application, the delay in filing the Cross Objection before the Tribunal, is condoned. Miscellaneous Application (COD) is allowed.

3. The Appellant has also filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under

Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn. Cross Objection, filed by the Respondent, also gets disposed of.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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